

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH

JAIPUR, this the 5<sup>th</sup> day of October, 2010

OA No.433/2010

CORAM:

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDL.)

Rampal  
s/o Lala Prasad Pal,  
r/o Agrasen Vihar,  
Behind Kanya Mahavidyalaya,  
Hindaun City and  
Presently working as T.M.T.E. (Phones),  
Telephone Exchange, Hindaun City,  
and after transfer at Bamanwas,  
Distt. Karauli.

... Applicant

(By Advocate: Shri C.B.Sharma)

Versus

1. Bharat Sanchar Nigam Limited  
through its Chairman and Managing Director,  
Corporate Office, Stateman's House,  
Barakhamba Road,  
New Delhi.
2. Chief General Manager,  
Telecom (BSNL),  
Rajasthan circle,  
Sardar Patel Marg,  
Jaipur.
3. Telecom District Manager (BSNL),  
Sawai Madhopur.
4. Sub-Divisional Engineer (Phones),  
BSNL, Hindaun City,  
District Karauli.

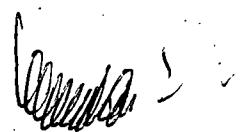
... Respondents

(By Advocate: .....) 

ORDER (ORAL)

In the earlier OA filed by the applicant, this Tribunal has not interfered with the order of transfer dated 7.7.2009 by which the applicant was transferred from Hindaun City to Bamanwas by giving finding on merit and also whether the order of transfer has been made malafidely. However, while disposing of the OA, this Tribunal has given liberty to the applicant to make representation to respondent No.3 within a period of one month thereby indicating his station of choice and the respondent No.3 was required to decide representation within a period of 3 months. The said representation has been rejected by the respondents vide order dated 12.4.2010 (Ann.A/1) on the ground that the said representation has been made by the applicant after the period prescribed vide order dated 3.9.2009. The applicant has now prayed that this order dated 12.4.2010 (Ann.A/1) be quashed.

2. I have heard the learned counsel for the applicant at admission stage.
3. I am of the view that it will be in the interest of justice if the representation of the applicant received on 3.3.2010 is considered on merit and respondent No.3 shall explore possibility of accommodating the applicant at the place of his choice, if it is administratively feasible. Such exercise shall be done within a period of three months from today. Ordered accordingly.
5. The OA shall stand disposed of accordingly at admission stage.



(M.L.CHAUHAN)  
Judl. Member

R/